

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:1305  
ANSWERED ON:03.03.2015  
PRODUCTION OF PURE GHEE  
Singh Dr. Nepal

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) the details of production of pure ghee in the country, State and quantity wise;
- (b) its annual demand along with the production in proportion thereto; and
- (c) the steps taken by the Government to ensure the sufficient availability of pure ghee in the country and to check its black marketing and adulteration being done in it?

**Answer**

THE MINISTER OF STATE FOR AGRICULTURE (SHRI MOHANBHAI KUNDARIYA)

(a) & (b) Department of Animal Husbandry, Dairying & Fisheries does not have information related to production & demand of ghee. The data available with this Department regarding production of milk in the country, State and quantity wise is enclosed as Annexure.

(c) Prevention of adulteration of Ghee comes under the purview of Food Safety and Standards Act (FSSA), 2006 being administered by Food Safety and Standards Authority of India. The implementation and enforcement of FSSA, 2006 and Rules, Regulations made there under, rests with State/UTs Governments. Random Samples of food items are drawn by the State Food Safety Officers and sent to the laboratories recognized by FSSAI for analysis. In case where samples are found to be not conforming to the provisions of the Act and the Rules and Regulations made there under, penal action is taken against the offender.

As reported by Department of Consumer Affairs, ghee being an essential commodity is governed under Essential Commodity Act 1955 and Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities (PBMMSEC) Act, 1980 enforced by State Government.